

2. A copy of the Foreigners (Restrictions on Residence) Amendment Order, 1969, published in Notification No. G.S.R. 858 in Gazette of India dated the 29th March, 1969, under sub-section (2) of section 3 A of the Foreigners Act, 1946. [*Placed in Library See No. LT—883/69.*]
3. A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The All India Services (Discipline and Appeal) Rules, 1969, published in Notification No. G.S.R. 926 in Gazette of India dated the 12th April, 1969.
 - (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 1969, published in Notification No. G.S.R. 927 in Gazette of India dated the 12th April, 1969.
 - (iii) The Fourth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 928 in Gazette of India dated the 12th April, 1969.
 - (iv) The All India Services (Commutation of Pension) Amendment Regulations, 1969, published in Notification No. G.S.R. 929 in Gazette of India dated the 12th April, 1969. [*Placed in Library. See No. LT—884/69.*]

**COMMITTEE ON PUBLIC
UNDERTAKINGS**

**FORTY-FOURTH AND FORTY-EIGHT
REPORT**

SHRI PREM CHAND VERMA
(Hamirpur) : I beg to present the following Reports of the Committee on Public Undertakings :—

1. Forty-fourth Report on Fertilisers and Chemicals Travancore Limited.
 2. Forty-eighth Report on action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on Public Undertakings (Third Lok Sabha) on Management and Administration of Public Undertakings (Planning of Projects).
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ESTIMATES COMMITTEE

**(i) SEVENTY-SEVENTH, EIGHTIETH,
EIGHTY-THIRD AND EIGHTY-FOURTH
REPORTS**

SHRI S. KANDAPPAN (Mettur) : I beg to present the following Reports of the Estimates Committee :—

1. Seventy-seventh Report on action taken by Government on the recommendations contained in the Tenth Report of the Estimates Committee on the Ministry of Railways—Commercial and other cognate matters relating to Indian Railways.
2. Eightieth Report on action taken by Government on the recommendations contained in the Eighty-third Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Visva-Bharati University.
3. Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Department of Printing and Stationery (Printing Wing).
4. Eighty-fourth Report on the Ministry of Home Affairs—Central Vigilance Commission.

**(ii) STATEMENT SHOWING FINAL
REPLIES OF GOVERNMENT TO
RECOMMENDATIONS IN
FIFTY-SECOND REPORT**

SHRI S. KANDAPPAN : I beg to lay on the Table a Statement showing the final replies of Government to recommendations included in Chapter V of the Fifty-Second Report of the Estimates Committee which were not furnished by Government in time for inclusion in the said Action Taken Report relating to Ministry of Education—Aligarh Muslim University.

12.50 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : As the House is aware, all Demands for Grants in respect of the Budget (General) for 1969-70, will be voted at 6.30 P.M. on Monday, the 28th April, 1969. The Government Business for the rest of the next week will consist of :—

[Shri Raghu Ramaiah]

1. Consideration and passing of :—
The Finance Bill, 1969.
2. Further consideration and passing of the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha.
3. Consideration and passing of the Union Territories (Separation of Judicial and Executive Functions) Bill, 1968, as reported by the Joint Committee.

श्री मधु लिमये (मुं गेर) : उपाध्यक्ष महोदय, अगले सप्ताह के जिस कार्यक्रम की इन्होंने सूचना दी है उससे मैं सहमत हूँ। लेकिन एक सवाल के बारे में कुछ न कुछ समय दिया जाना चाहिए, ऐसी मेरी प्रार्थना है।

28 तारीख को आप जानते हैं कि सिंथेटिक्स एंड केमिकल्स कम्पनी को लेकर हिस्सेदारों की एक विशेष बैठक बुलाई जा रही है। इस बैठक में इस प्रश्न पर निर्णय होने जा रहा है कि क्या तुलसीदास किला चन्द को जो साल सेलिग एजेंसी दी गई है और जिसमें उसको 22 लाख रुपया पिछले वर्ष मिला और हिस्सेदारों को एक घेला भी डिविडेंड का अब तक नहीं दिया गया, उसके बारे में क्या किया जाना चाहिये। इसके बारे में वहाँ विशेष चर्चा होने जा रही है। इस सवाल को मैं इसलिए उठा रहा हूँ कि जीवन बीमा निगम के उस में कुछ हिस्से हैं।

तो मैंने वित्त मन्त्री को भी लिखा था कि इसके बारे में आपको अपनी वोटिंग स्ट्रिथ का इस्तेमाल करना चाहिए ताकि इस सोल सेलिग एजेंसी को खत्म किया जाय, 22 लाख रुपया बचाया जाय उपभोक्ताओं का और हिस्सेदारों का फायदा हो और दूसरी और फायर स्टोन को जो कमीशन और रायल्टी मिलती है उसको घटाने के लिए या खत्म करने के लिए उसका इस्तेमाल किया जाय। अब मेरी समझ में नहीं आता है कि जब एल० आई० सी० का मामला है, कम्पनी ला का मामला है और 28 तारीख को 4 बजे यह बैठक होने जा रही है तो किसी न किसी सुरत में आप इसके ऊपर चर्चा करने का मौका

क्यों नहीं दे रहे हैं। अगर शार्ट नोटिस बवेशचन या कालिग अटेंशन माना जाता है तो मैं नहीं कहूंगा कि एक घन्टे की बहस हो लेकिन अगर वह नहीं होता है तो क्या आप आज कुछ समय देगे क्योंकि श्रोमवार को तो कोई सवाल ही नहीं रह जायेगा। कालिग अटेंशन का जहां तक सवाल है वह तो आपके हाथ में है लेकिन अगर शार्ट नोटिस बवेशचन यह कबूल करेंगे तो मुझे एतराज नहीं है। यह बड़ा महत्वपूर्ण सवाल है। मैं फलरुहीन अली अहमद को लिख चुका हूँ, वित्त मन्त्री को भी लिख चुका हूँ। 22 लाख रुपया इस तरह बरबाद हो रहा है। इसके ऊपर चर्चा किसी न किसी रूप में अवश्य होनी चाहिए।

SHRI N. K. SOMANI (Nagaur) : This matter about the Synthetics & Chemicals Ltd's collaborators, Firestone International, is really now becoming quite quarrelsome and may have overtones which might reflect on our policies of future collaboration. It is an accepted fact that two major partners in an important industrial undertaking like this should not be allowed to wash dirty linen in public and these matters should not be left to linger to such an extent that it becomes a confrontation and proxy fights, which will have unhealthy effects on our economy.

I would, therefore, support Shri Madhu Limaye. I have already tabled a call attention notice as well as a short notice question on the subject. But most of the time unfortunately, we get a cyclostyled note saying that the hon. Minister is unable to accept it.

The plea is that this is a matter of unusual importance in the operations of joint projects in this country as well as for the future of such projects. Therefore, it calls for some kind of government intervention before the meeting on Monday. Hence, I would strongly reinforce the plea that sometime be allotted for a discussion of the matter. Or let Government make a statement as to what they propose to do to resolve this conflict.

SHRI S. K. TAPURIAH (Pali) : I agree with the submission made.

SHRI RAGHU RAMAIAH : I understand the anxiety of hon. members. But you will appreciate there are certain procedures

here. If it has been given notice of a call attention motion, is a matter entirely within the discretion of the Chair.

SHRI RABI RAY (Puri) : Short notice.

SHRI RAGHU RAMAIAH : I am aware of it. I do not know whether in this case a short notice question has in fact been tabled. If it has been the Minister concerned must be seized of it. As for the rest, it is in your hands.

SHRI RANGA (Srikakulam) : He can certainly use his good offices with the Minister concerned to have that short notice question accepted.

SHRI RAGHU RAMAIAH : I shall convey the anxiety of the hon. members to him.

Before I conclude, there is one item which I omitted in my statement through oversight. Next week's business will also include The Estate Duty (Distribution) Amendment Bill, 1969.

MR. DEPUTY-SPEAKER : He has raised a very important point. We are scheduled to conclude the Demands for Grants by Monday evening. But Shri Ranga has made a plea that the Minister of Parliamentary Affairs use his good offices with the Minister concerned and somehow let this matter be brought before the House on Monday at least.

श्री मधु लिमये : अद्यक्ष महोदय, यह इतने बड़े-बड़े इश्तहारों का छाप रहे हैं, इतना पैसा बरबाद हो रहा है। कारपोरेट सैक्टर के इतिहास में मेरे ख्याल में यह अनोखा उदाहरण है।

MR. DEPUTY-SPEAKER : That is left to him. I have supported his plea.

SHRI S. M. BANERJEE (Kanpur) : You have come to our rescue for a right cause.

There are two items agitating our minds. We discussed them in the Business Advisory Committee yesterday. The hon. Minister has agreed that the Bill to ban company donations will be discussed in this session and the 6th May has been fixed for it. This should be borne in mind and adhered to lest the impression may go round that we are not interested in, or serious about it.

Secondly, an assurance was given in this House regarding discharged and suspended employees of the Central Government who participated in the 19th September token strike. A motion has been tabled by Shri Madhu Limaye and myself, and in the Business Advisory Committee, we discussed it, because all these solemn assurances given by Shri V.C. Shukla have not been, unfortunately, implemented. I am very happy that the Home Minister has taken note of it, but nothing has yet happened. I requested the hon. Minister and he has agreed, and when the hon. Speaker was in the Chair, he has also agreed that there should be some time given, an hour at least, for this subject in case the solemn assurances are not fulfilled. I request the hon. Minister, through you, to see that these items are discussed by the House : one is about the company donations and the other is about the solemn assurances to take back those employees. There must be a discussion for one or two hours on the motion. It has been mentioned in the Business Advisory Committee. The hon. Minister can say, "Yes" now, and that is an end of the matter.

SHRI RAGHU RAMAIAH : Whatever is decided by the Business Advisory Committee has been decided. The hon. Member knows it, I know it and the House knows it, and I will naturally announce the programme necessarily in the agenda for the next week in which all the items can be taken up. But about some other items for one hour discussion and all that, I do not know what has transpired between the hon. Member and the Speaker. I am not personally aware of it and it is a matter for verification.

SHRI S. M. BANERJEE : Sir, the Speaker was there ; the Secretary was there ; the Minister was there. I am not referring to anything which was not discussed at the Business Advisory Committee. My only request is that this subject should be discussed, and on behalf of the House, on our behalf and on behalf of all those who have lost their jobs, I request the Minister to kindly convey to Mr. Shukla and Mr. Chavan the desirability of discussing the matter.

MR. DEPUTY-SPEAKER : The Minister has stated that all the decisions have been taken at the Business Advisory Committee. The other matters, for the time

[Shri S.M. Banerjee]

being, whatever has transpired between you and some Members or the Speaker, are not before the House.

श्री रणधीर सिंह : (रोहतक) उपाध्यक्ष महोदय, मैं भी वही बात कहना चाहता हूँ जो मिस्टर बैंजर्जी ने कही है, सेंट्रल गवर्नमेंट एम्प्लॉईज के बारे में। बहुत से उसमें ऐसे केसेज हैं जिन के बारे में गवर्नमेंट की डिक्लेयर्ड पालिसी है, उस के मुताबिक ऐक्शन नहीं हो रहा है, और बहुत से लोग पड़े हुए हैं खास तौर से जो कंजुअल लेबर है उस के बारे में गवर्नमेंट कोई डेसीशन लेती है तो उस के लिए मिनिस्टर साहब कोई टाइम निकाले या कोई स्टेटमेंट इस के ऊपर हो।

MR. DEPUTY SPEAKER : You are supporting the plea of Mr. Banerjee and the Minister has taken note of it.

श्री शिवचन्द्र भा (मधुबनी) : एक बात मैं कहना चाहता हूँ कि वित्त मंत्री जी एशियन डेवलपमेंट कान्फरेंस में गए थे। हम लोगों ने काल अटेंशन दिया, शार्ट नोटिस क्वेश्चन दिया, लेकिन वह मंजूर नहीं हुए। सदन को यह मालूम होना चाहिए कि उन्होंने वहाँ क्या किया, वहाँ के प्रतिनिधियों से क्या बातें कहीं, कितना पैसा लेंगे या देंगे, इस सब के बारे में हम लोग बिलकुल अन्धरे में हैं। इसलिए मैं चाहूँगा कि या तो वित्त मंत्री कोई वक्तव्य दें या आप काल अटेंशन मंजूर करें या शार्ट नोटिस क्वेश्चन मंजूर करें।

SHRI RAGHU RAMAIAH : The hon. Members have asked for your guidance and your good offices for so many things. May I also seek your guidance and good offices in seeing that such matters might be raised in a proper manner and proper notices may be given to raise such matters (*Interruption*)

SHRI S. K. TAPURIAH : Calling Attention Notices are given. What is more proper? Let him explain.

SHRI S. M. BANERJEE : Sir, just one word by way of explanation. The hon. Minister has said that whatever transpired between a Member and the Minister or the Speaker, he is not aware of. May I remind

the hon. Minister that whatever I have mentioned was discussed at the Business Advisory Committee?

MR. DEPUTY-SPEAKER : Discussion in the Business Advisory Committee, after all, is a private discussion. It would not be proper on that basis to raise anything here.

12.59 hrs.

DEMANDS* FOR GRANTS

MINISTRY OF

STEEL AND HEAVY ENGINEERING

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on Demand Nos. 83, 84 and 130 relating to the Ministry of Steel and Heavy Engineering for which four hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table before 2.15 indicating the serial numbers of the cut motions they would like to move. They will be treated as moved if they are otherwise admissible.

DEMAND No. 83—MINISTRY OF STEEL AND HEAVY ENGINEERING

MR. DEPUTY-SPEAKER : Motion moved :

“That a sum not exceeding Rs. 19,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of ‘Ministry of Steel and Heavy Engineering’.”

DEMAND No. 84—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF STEEL AND HEAVY ENGINEERING

MR. DEPUTY-SPEAKER : Motion moved :

“That a sum not exceeding Rs. 1,33,68,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of ‘Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering’.”

*Moved with the recommendation of the President.